

dt-28.1.93  
Order  
to  
on 3/2/93

(17)

W  
4/1/93

CP No. 116/93  
For orders fixed  
on 27/9/93.

Yeli  
26/18/93

per our  
order  
28/9/93

C.P. in OA Nos. 429/92; 435/92; 438/92;  
440/92; 442/92; 443/92 & 445/92

27/9/93

Mr. Gangal for the applicants.

Mr. Masurkar counsel for the respondents.

This contempt petition has been filed by the  
applicants for non-implementation of our judgment  
dated 17.6.92.

According to Mr. Masurkar and S.L.P. has been  
filed before the Hon. Supreme Court against the  
judgment but no stay has been granted.

We, therefore, direct the respondents to ~~to~~  
implement the judgment within two months from  
to day unless in the meanwhile they obtain a stay  
from the Hon. Supreme Court.

With these directions the CP in all the above OAs  
disposed off.

Copy of this order be given to the parties.

*LS*  
(Lakshmi Swaminathan)

M(J)

*MP*  
(M.Y. Priolkar)

M(A)